

Before Shri R.S. Virk, District Judge (RETD.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018 and 02/07/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 589

MR No. 14690-16, 14691-16

Objector : G. Stalin, Tamil Nadu

Present : None

Order :

1. The applicant above named seeks release from attachment of the lands comprised in Survey Nos. 3184/26, 3183/18 shown to be attached against MR Nos. 14690-16 and Survey No. 3183/20 shown to be attached against MR No. 14691-16.
2. No other details of the above described lands been furnished in the single page application received by post and nor is any revenue document such as Jamabandi or Khasra Girdawari, or any sale deed pertaining thereto been produced on record.
3. A perusal of the MR register entries available in this office reveals Survey No. 3183/18 to have been sold by one Arumugam to one Dibakar vide sale deed no. 1202/05 dated 23/08/2005 whereas land comprised in Survey No. 3184/11B1 alongwith some other land is shown to have been similarly sold by one Petchithai w/o Maharajan to Dibakar above named vide sale deed no. 1203/05 dated 23/08/2005.
4. The name of objector herein namely G. Stalin thus nowhere figures as the purchaser of any of the above detailed parcels of land and consequently the petition in hand is liable to be and is hereby dismissed.

Date : 12/10/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 12/10/2018



**R. S. Virk
Distt. Judge (Retd.)**